

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/2258/2024 In C.P. (IB)/614(MB)2022

IN THE MATTER OF

Tata Capital Financial Services Limited

Vs

Navya Sameer Kakani

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Nidhi Mistry (VC)

For the Respondent:

ORDER

I.A. 2258/2024

The prayers in the I.A. are as under:

- a. *This Hon'ble Tribunal be pleased to allow the Applicant to carry out necessary amendments to the Company Petition dated 25th April, 2022, Vakalatnama and/or any other pleadings filed by the Applicant in respect of the captioned matter and any other consequential reliefs, if required, as per the Schedule annexed hereto;*
- b. *This Hon'ble Tribunal be pleased to pass an order stating that all the erstwhile orders/directions passed in the present Company Petition by this Hon'ble Tribunal with respect to TCFSL be*

hereinafter read as “TCL” and further, all future orders/directions be passed in the name of TCL by this Hon’ble Tribunal;

- c. Cost of the Application be provided for;*
- d. For such further and other reliefs as the nature and circumstance of the case may require and the Hon’ble Tribunal deems fit and proper.*

The Ld. Counsel for the Applicant informs that in view of the name of the Petitioner having changed, during the pendency, the “TCFSL” be read hereinafter as “TCL”. Allowed as prayed for. I.A. is disposed of.

The Ld. Counsel for the Applicant is directed to file an amended memo of parties.

Sd/-

MADHU SINHA
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)